

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/762/CHE/2024
PETITION NUMBER : CP/IBC/218/2023
NAME OF THE APPLICANT : Madhu Desikan (IRP) (N S Rangachari)
NAME OF THE RESPONDENT(S) : --
UNDER SECTION : Sec 99 of IBC, 2016

ORDER

Ld. IRP Mr. Madhu Desikan is present in person. Ld. PCS Mr. A.S. Sathish Kumar for the Applicant. Ld. Counsel Ms. Bhargavi Sundar Rajan for the Indian Bank.

Ld. Counsel for the Petitioner stated that similar case against the wife of the Applicant is pending before Court I, IRP has been appointed and report has been filed. We may proceed with this Application as there are individual properties as well as joint properties in the names of the Applicant and his wife.

Ld. Counsel Ms. Bhargavi Sundar Rajan for the Indian Bank is permitted to file reply within 2 weeks. Rejoinder be filed within a week thereafter.

IRP report be taken on record. Copy be served on the parties.

List the petition for hearing on **20.08.2024**.

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)